

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

IN THE MATTER OF:

M.A No. 39/2024/EZ

in

Original Application No. 144/2023/EZ

News Item published in Avenue Mail Dated 7th February 2023 titled "Jamshedpur: Industrial Wastes adding to Pollution level in River Subarnarekha".

AND

Member Secretary, Jharkhand Pollution Control Board & Ors.

...Respondents

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**CHANDRA GUPTA KAMAL**

**Advocate**

**Bar Association Room No. 5,**

**High Court, Calcutta**

**Chamber: 8/1, K.S. Roy Road,**

**Kolkata: 700001.**

**(M)7595831025**

**Email: [cgkamal.10@gmail.com](mailto:cgkamal.10@gmail.com)**

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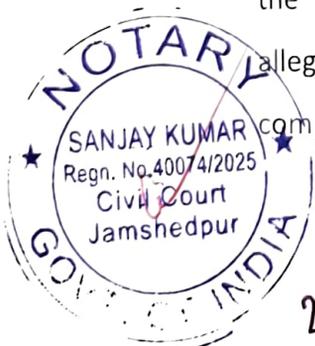
Member Secretary, Jharkhand Pollution Control Board & Ors.

...Respondents

ADDITIONAL AFFIDAVIT FILED BY DEPUTY MUNICIPAL COMMISSIONER, MANGO NAGAR NIGAM, JAMSHEDPUR, JHARKHAND, (i.e. RESPONDENT NO. 3 HEREIN).

I, KRISHN KUMAR, son of Bhuneshwar Prajapati, aged about 45 years, by Religion - Hinduism, by Occupation - Service under Mango Nagar Nigam in the office of Municipal Commissioner, Mango Nagar Nigam, Jharkhand, having its office at Jamshedpur, District – East Singhbhum, Jharkhand, Pincode - 831012, do hereby solemnly affirm and state as follows:

1. That, I am the Deputy Municipal Commissioner, Mango Nagar Nigam, Jamshedpur, Jharkhand, (Respondent No. 3 herein) and that I am aware of the facts and records in the instant case and have gone through the allegations and contentions in the Original Application as such I am competent to make and affirm the instant Affidavit.



29 OCT 2025

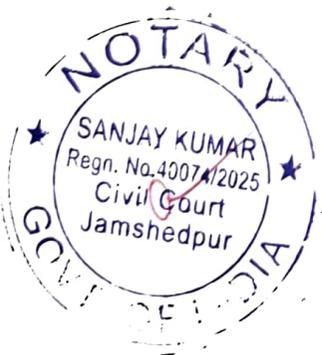
Signed, Put L.7.

In my present

*[Signature]*  
29/10/2025  
Advocate

2. That, I am a law-abiding Citizen of India and very much respect the Constitution and Judicial System of India.
3. That in pursuance and in compliance to the order dated 25.07.2025 of the Hon'ble Tribunal in the instant Original Application this Additional Affidavit is being filed by Municipal Commissioner, Mango Nagar Nigam, Jamshedpur, Jharkhand, Respondent No. 3 herein.
4. That this affidavit is being filed for bringing necessary facts and statements on record for just and proper adjudication of this case.
5. That in addition to the affidavit dated 25.06.2025 filed before this Hon'ble Tribunal, I am filing the instant Additional Affidavit and most humbly state as follows:

- Technical approval has been received from the Urban Development and Housing Department for an estimated cost Rs 72,27,10,000.00/- (Rupees Seventy Two Crores Twenty Seven Lakhs and Ten Thousand) for the scheme of Construction of three STPs proposed under Mango Municipal Corporation at three places namely 1.) Chanakyapuri, 2.) Laxman Nagar, and 3.) Baikunth Nagar.
- That in continuation to the letters mentioned in the Affidavit dated 25.06.2025 of the office of Mango Municipal Corporation requesting for providing allocation of estimated amount from Urban Development and Housing Department two more reminder letters being letter no. 1481 dated 13.09.2025 and letter no. 1580 dated 10.10.2025 has been sent to Urban Development and Housing



29 OCT 2025

Signed, Put L.7.  
In my present

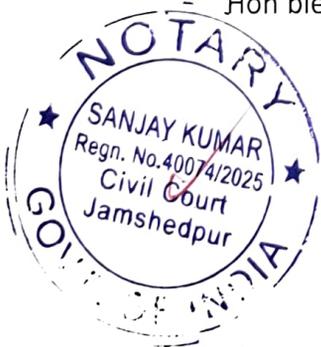
*[Signature]*  
29/10/2025  
Advocate

Department, but neither any response has been received nor the abovementioned estimated amount has been received.

- It is pertinent to mention here that if the abovementioned estimated amount is sanctioned by the Urban Development and Housing Department, Government of Jharkhand for the scheme of Construction of three STPs proposed under Mango Municipal Corporation at three places namely 1.) Chanakyapuri, 2.) Laxman Nagar, and 3.) Baikunth Nagar, then the work for construction of the proposed 3 STPs shall be completed within a period of 2 years as per the DPR, provided no other/any hinderance comes in the way of completion of the said proposed 3 STPs.

A photocopy of the said letter no. 1481 dated 13.09.2025 and letter no. 1580 dated 10.10.2025 are annexed herewith and collectively marked as Annexure - A.

6. That, this Additional Affidavit is filed bonafide and in the interest of justice. It is therefore prayed that Your Lordships, may kindly be pleased to accept the instant Additional Affidavit.
7. That the answering respondent seeks leave to file any further affidavits, if required, as per direction of the Hon'ble Tribunal.
8. I state that the statements contained in paragraphs Nos. 1 to 4 are true to my knowledge, and the rest is/are my respectful submissions before this Hon'ble Tribunal.



29 OCT 2025

Signed, Put L.T.  
In my present

*[Signature]*  
29/10/2025  
Advocate

VERIFICATION

I, KRISHN KUMAR, son of Bhuneshwar Prajapati, aged about 45 years, by Religion - Hinduism, by Occupation - Service under Mango Nagar Nigam in the office of Municipal Commissioner, Mango Nagar Nigam, Jharkhand, having its office at Jamshedpur, District – East Singhbhum, Jharkhand, Pincode - 831012, is filing this Affidavit.

Date:

Place:

*Krishn Kumar*

Deponent

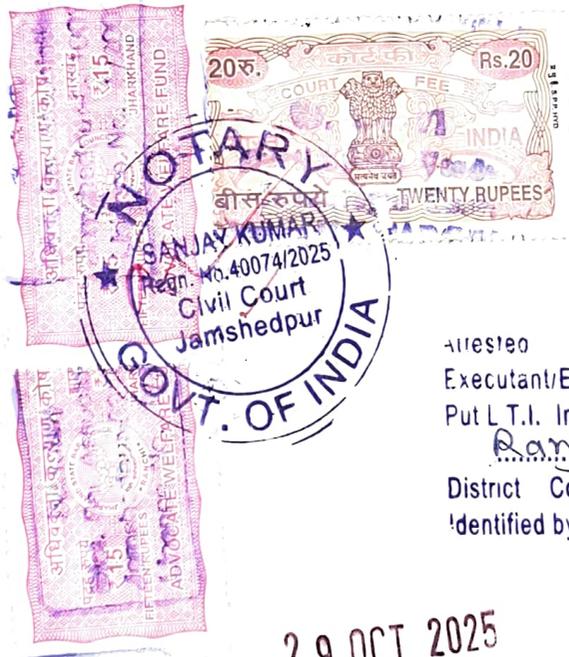
Identified by me:

*Ranjit Kumar Sharma*

Advocate

Signed, Put L.T.  
In my present

*Sharma*  
*29/10/2025*  
Advocate



Attested the Signatures of the Executant/Executants who Signed/ Put L.T.I. In my Presence of Sri. .... Advocate  
*Ranjit Kumar Sharma*  
District Court, Jamshedpur and also identified by him

*Sharma 29/10/2025*  
**Sanjay Kumar**  
NOTARY PUBLIC  
Govt. of India  
Civil Court JSR

29 OCT 2025



# मानगो नगर निगम का कार्यालय, जमशेदपुर।

पत्रांक:- 1481

प्रेषक :

उप नगर आयुक्त,  
मानगो नगर निगम,  
जमशेदपुर।

सेवा में,

सचिव,  
नगर विकास एवं आवास विभाग,  
झारखण्ड सरकार, राँची।

मानगो/दिनांक :- 13/9/25

विषय :- मानगो नगर निगम अन्तर्गत STP निर्माण कार्य का प्रशासनिक स्वीकृति प्रदान करने एवं आवंटन उपलब्ध कराने के संबंध में।

प्रसंग :- इस कार्यालय के पत्रांक 928 दिनांक 12.06.2025

महाशय,

उपरोक्त विषय के संबंध में कहना है कि माननीय NGT द्वारा स्वतः संज्ञान लेते हुए वाद संख्या O.A. No. 144/2023/EZ (OLD O.A. No. 124/2023/PB) दायर किया गया था जिसमें स्वर्णरेखा नदी को स्वच्छ रखने हेतु नदी में सीधे गिरने वाले नालों को STP से Treatment कर नदी में प्रवाहित करने का निदेश दिया गया है। निदेशानुसार STP का निर्माण 6 माह के अन्दर कराया जाना था।

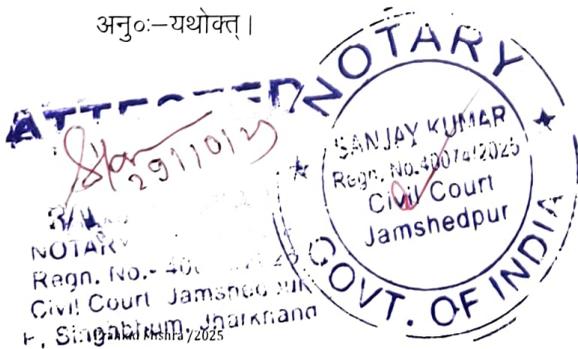
उक्त क्रम में सूचित करना है कि मानगो नगर निगम अन्तर्गत STP का DPR तैयार करने हेतु M/S NJS Engineers Pvt. Ltd. चयनित एजेन्सी है। एजेन्सी द्वारा तैयार DPR को मुख्य अभियंता, नगर विकास एवं आवास विभाग को तकनीकी स्वीकृति प्रदान करने हेतु भेजी गई थी। मुख्य अभियंता द्वारा STP के निर्माण कार्य हेतु कुल राशि 72,27,10,000/- (बहतर करोड़ सताईस लाख दस हजार) रुपये मात्र की तकनीकी स्वीकृति प्रदान की गई है।

इस कार्यालय के पत्रांक 928 दिनांक 12.06.2025 द्वारा STP निर्माण हेतु रुपये 72,27,10,000/- (बहतर करोड़ सताईस लाख दस हजार) मात्र का प्रशासनिक स्वीकृति प्रदान करने हेतु नागरिक सुविधा मद में आवंटन उपलब्ध कराने हेतु अनुरोध किया गया था, जो अबतक अपेक्षित है। आवंटन की प्रत्याशा में माननीय NGT द्वारा दिये गये आदेशों का अनुपालन नहीं किया जा सका है।

अतः भवदीय से पुनः सादर अनुरोध है कि NGT जैसे महत्वपूर्ण विषय पर सर्वोच्च प्राथमिकता देते हुए STP के निर्माण हेतु रुपये 72,27,10,000/- (बहतर करोड़ सताईस लाख दस हजार) मात्र का प्रशासनिक स्वीकृति प्रदान कर नागरिक सुविधा मद में आवंटन उपलब्ध कराने की कृपा की जाय, ताकि माननीय NGT द्वारा दिये गये निदेशों के अनुपालन ससमय किया जा सके।

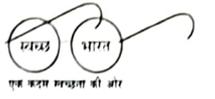
सादर सूचनार्थ समर्पित।

अनु०:-यथोक्त।



विश्वाभाजन  
12/9/25

उप नगर आयुक्त,  
मानगो नगर निगम, जमशेदपुर।



# मानगो नगर निगम का कार्यालय, जमशेदपुर।

पत्रांक:- 1584

प्रेषक :

उप नगर आयुक्त,  
मानगो नगर निगम,  
जमशेदपुर।

सेवा में,

सचिव,  
नगर विकास एवं आवास विभाग,  
झारखण्ड सरकार, राँची।

मानगो/दिनांक :- 10/10/25

विषय :- मानगो नगर निगम अन्तर्गत STP निर्माण कार्य का प्रशासनिक स्वीकृति प्रदान करने एवं आवंटन उपलब्ध कराने के संबंध में।

प्रसंग :- इस कार्यालय के पत्रांक 928 दिनांक 12.06.2025 एवं पत्रांक 1481 दिनांक 13.09.2025 महाशय,

उपरोक्त विषय के संबंध में कहना है कि माननीय NGT द्वारा स्वतः संज्ञान लेते हुए वाद संख्या O.A. No. 144/2023/EZ (OLD O.A. No. 124/2023/PB) दायर किया गया था जिसमें स्वर्णरेखा नदी को स्वच्छ रखने हेतु नदी में सीधे गिरने वाले नालों को STP से Treatment कर नदी में प्रवाहित करने का निदेश दिया गया है। निदेशानुसार STP का निर्माण 6 माह के अन्दर कराया जाना था।

उक्त क्रम में सूचित करना है कि मानगो नगर निगम अन्तर्गत STP का DPR तैयार करने हेतु M/S NJS Engineers Pvt. Ltd. चयनित एजेन्सी है। एजेन्सी द्वारा तैयार DPR को मुख्य अभियंता, नगर विकास एवं आवास विभाग को तकनीकी स्वीकृति प्रदान करने हेतु भेजी गई थी। मुख्य अभियंता द्वारा STP के निर्माण कार्य हेतु कुल राशि 72,27,10,000/- (बहतर करोड़ सताईस लाख दस हजार) रुपये मात्र की तकनीकी स्वीकृति प्रदान की गई है।

इस कार्यालय के पत्रांक 928 दिनांक 12.06.2025 एवं पत्रांक 1481 दिनांक 13.09.2025 द्वारा STP निर्माण हेतु रुपये 72,27,10,000/- (बहतर करोड़ सताईस लाख दस हजार) मात्र का प्रशासनिक स्वीकृति प्रदान करने हेतु नागरिक सुविधा मद में आवंटन उपलब्ध कराने हेतु अनुरोध किया गया था, जो अबतक अपेक्षित है। आवंटन की प्रत्याशा में माननीय NGT द्वारा दिये गये आदेशों का अनुपालन नहीं किया जा सका है।

अतः भवदीय से पुनः सादर अनुरोध है कि NGT जैसे महत्वपूर्ण विषय पर सर्वोच्च प्राथमिकता देते हुए STP के निर्माण हेतु रुपये 72,27,10,000/- (बहतर करोड़ सताईस लाख दस हजार) मात्र का प्रशासनिक स्वीकृति प्रदान कर नागरिक सुविधा मद में आवंटन उपलब्ध कराने की कृपा की जाय, ताकि माननीय NGT द्वारा दिये गये निदेशों के अनुपालन ससमय किया जा सके।

सादर सूचनार्थ समर्पित।



विशाभाजन

उप नगर आयुक्त,  
मानगो नगर निगम, जमशेदपुर।